

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
SAO NO. 5 of 2018**

Vikas Wadhawa & Ors.

Petitioner.....

V/S

Himachal Pradesh State Industrial Development Co. Ltd. & Ors.

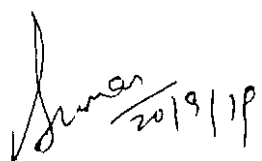
Respondent.....

**Respondent No. 2:- M/S Oriental Radiators Pvt. Ltd., 110, Sector 16-A,
Chandigarh through its Director Shri J P Duggal.**

**Respondent No. 3:- JP Duggal son of Shri B R Duggal, 110, Sector 16-A,
Chandigarh.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued under Order 5 Rule 20 CPC against him to appear in this Hon'ble Court on **02.11.2019** (Actual) personally through someone authorized by Law to Act for them/him to an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on 20th September, 2019.


Superintendent Judicial.
For Assistant Registrar.
